

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6015
ANSWERED ON:03.05.2013
ALLOWANCE TO CGHS DOCTORS
Jakhar Shri Badri Ram

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government gives any allowance to the doctors of Central Government Health Scheme (CGHS) for visiting the patients at their homes;
- (b) if so, the details thereof;
- (c) whether any record/register is being maintained in CGHS dispensaries for this purpose;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) Yes. The doctors working in Central Government Health Scheme (CGHS) are paid conveyance allowance for domiciliary visits and performing other official duties beyond office hours.
- (b) The conveyance allowance admissible to doctors including specialists, are as under:-

| Sr.No. | Mode of conveyance | Maximum per month (Rs) | Minimum per month (Rs) |
|--------|--------------------|------------------------|------------------------|
|--------|--------------------|------------------------|------------------------|

| | | | |
|----|---------|------|-----|
| 1. | Own Car | 3300 | 160 |
|----|---------|------|-----|

| | | | |
|----|-----------------------------|------|----|
| 2. | Own Scooter/ Motor cycle | 1080 | 80 |
|----|-----------------------------|------|----|

| | | | |
|----|----------------------|-----|----|
| 3. | No Own Conveyance | 900 | 60 |
|----|----------------------|-----|----|

The Conveyance allowance is payable only if the number of visits is not less than six and for claiming the maximum amount of conveyance allowance, the number of visits should not be less than twenty per month on an average, counted on a quarterly basis. The conveyance allowance is reduced proportionately in case the total number of visits is less than twenty per month.

(c) & (d) No record is currently being maintained at the dispensary level. The Conveyance allowance is paid to Specialists/Medical Officers who maintain their own vehicle on the basis of a certificate that the conveyance allowance is being drawn in fulfillment of conditions stipulated for grant of conveyance allowance and in case of others, who do not maintain their own vehicle, on the basis of a certificate that the amount of conveyance allowance claimed is not more than the actual expenditure.

(e) Instructions have been issued recently requiring the doctors to furnish the details of visits made in a prescribed format on a quarterly basis while claiming the conveyance allowance.